

Further details will be known after the finalisation of Ninth Five Year Plan.

[English]

Supply of Indented Medicines

4846. SHRI BHAGWAN SHANKAR RAWAT : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether any time limit has been stipulated for supply of indented medicines to the CGHS beneficiaries;

(b) whether Government are aware that the CGHS beneficiaries are facing a lot of problems in getting the indented medicines in time;

(c) whether the number of authorised chemists of CGHS is very few at present and the CGHS beneficiaries have to cover a long distance in order to get the medicines;

(d) whether there is any proposal to increase the number of authorised chemists from where the CGHS beneficiaries can purchase the medicines;

(e) if so, the time by which a final decision is likely to be taken in this regard;

(f) whether Government have chalked out any new scheme for providing timely medicines to the CGHS beneficiaries; and

(g) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) and (b) Generally the indented medicines are supplied to the CGHS beneficiaries within two working days. However, urgent/life saving medicines are supplied immediately (through 'authority slip') to be collected from the authorised local chemists.

(c) From June, 1996 the number of authorised chemists at Delhi, has been increased from 45 to 60 for 87 allopathic dispensaries.

While selecting the authorised chemists the distance from the dispensary is taken into consideration.

(d) In view of the recent increase in the number of authorised chemist there is no such proposal.

(e) The question does not arise.

(f) and (g) In view of 'a' above no new scheme is under consideration for the time being.

Rehabilitation of Displaced Tribals

4847. SHRI MANIKRAO HODLYA GAVIT : Will the Minister of WATER RESOURCES be pleased to state:

(a) the number of tribals affected in Maharashtra due to major and minor irrigation projects during the last five years; and

(b) the number of tribals out of them rehabilitated so far?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) and (b) The information is being collected and will be laid on the table of the House.

[Translation]

Chambal Modernisation Scheme

4848. VAIDYA DAU DAYAL JOSHI : Will the Minister of WATER RESOURCES be pleased to state:

(a) whether any scheme, formulated by CAD, Kota in regard to modernisation of Chambal, has been received by the Government for approval;

(b) if so, whether the Government have since approved it;

(c) if not, the reasons therefor; and

(d) the time by which it is likely to be approved?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA): (a) to (d) Yes Sir, to overcome the problems being faced in Chambal Project, Government of Rajasthan has proposed nine sub-schemes covering an area of about 1 lakh hectares for an estimated cost of Rs. 41 crores for inclusion under the World Bank assisted National Water Management Project-Phase I (NWMP-Phase-II). The proposals for NWMP Phase-II have been finalised and forwarded to the Department of Economic Affairs for onward transmission to the World Bank.

Four-Laning of G.T. Road

4849. PROF. RITA VERMA : Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the length of road in Bihar proposed to be converted into four lanes during the current financial year under the 'Four-Laning' scheme of Grand Trunk Road;

(b) the estimated expenditure to be involved and amount spent so far;

(c) the area of land acquired for the purpose;

(d) the population affected or likely to be affected by the acquisition of this land;

(e) whether there is any proposal to construct by pass along the G.T. Road in Bihar; and

(f) if not, the reasons therefor?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) and (b) 42.70 Km. length of National Highway No. 2 between Barwa-Adda and Barakar in Bihar is proposed to be converted to 4 lanes at an estimated cost of Rs. 127.89 crores. This work is to be executed by National Highway Authority of India and is at tender stage.

(c) and (d) The project involves acquisition of 63 acre of land Population to be affected, at KM 405/406 only, are 3 families (19 persons). Presumably, no population is affected in the remaining portion of the project.

(e) No, Sir.

(f) There is no provision in VIII Plan for the bypass on NH-2. Bypasses have been given low priority due to the scarcity of funds.

[English]

Bridge on NH-35 in West Bengal

4850. SHRI CHITTA BASU : Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether it is a fact that sanction has been accorded to reconstruct the 'Nao Bhanga' Bridge on the NH-35, in the Bongaon PS of North 24 Parganas district, West Bengal;

(b) if so, whether the project has since been implemented; and

(c) if not, the reasons therefor?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) to (c) Construction of a new Nawbhasan bridge, at km. 56 of NH No. 35, in place of existing timber bridge, is included in the Annual Plan (1996-97) at a cost of Rs. 90 lakhs.

[Translation]

Development Works in Cantonments

4851. PROF. RASA SINGH RAWAT : Will the Minister of DEFENCE be pleased to state:

(a) the amount provided to various cantonments for developmental works during the last three years in Rajasthan;

(b) the steps taken by the Government to solve the problem pertaining to water supply and electricity in these cantonments; and

(c) the schemes of the Government to make these board effective and public service oriented?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU) : (a) The amount provided by the Government by way of grants-in-aid during the last three years to the Cantonment Boards in Rajasthan to meet their normal expenditure including expenditure for developmental works is as under:—

Year	Amount of Grant-in-aid (Rs. in Lacs)	
	Nasirabad	Ajmer
1993-94	020.30	05.00
1994-95	134.50	17.00
1995-96	020.00	09.00

(b) and (c) The Cantonment Boards being statutory bodies governed under the provisions of the Cantonments Act, 1924, undertake development works like roads, drains, water supply etc. from their own resources. Central Government provides only financial assistance to them by way of special grants wherever needed in the case of deficit Boards. Service charges are also paid to them in lieu of property tax in respect of Defence properties. The functioning of Boards is closely monitored by the Directorate of Defence Estates in the Commands and at Ministry level. Wherever necessary directives are issued by the Government through the Director General, Defence Estates for improving the functioning of the Boards. Government have also directed that as far as possible the amounts received by the Boards by way of service charges will be spent by them on development projects.

[English]

Eradication of Illiteracy

4852. SHRI N.K. PREMACHANDRAN : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government have a plan to eradicate illiteracy from India, by way of mass campaign as launched in Kerala; and

(b) if so, the time frame of completion of the project?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) and (b): The Kerala experience of the total literacy campaign, which was found replicable and adoptable by the National Literacy Mission, has been the principal strategy of the NLM for eradication of illiteracy throughout the country. As of date, total literacy campaigns are under implementation in 401 districts of the country.

The NLM, set up in May 1988, has the objective of making 100 million persons in 15-35 age-group literate by the end of the Eighth Five-Year Plan. As of date, 56.10 million persons have been made literate under various adult education schemes of the NLM.